

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 111

CP (IB) No. 191/Chd/Hry/2023

IN THE MATTER OF:

Jagdish Lal Bhatia

...Petitioner-Financial Creditor

Versus

Achievers Builders Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 29.04.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Shikhar Sarin, Advocate with Ms. Sonam Sharma, Advocate.

For the Respondent : Mr. Shekhar Verma, Advocate.

ORDER

Heard the submissions made by the learned counsel for the Petitioner-Financial Creditor as well as the learned counsel for the Respondent-Corporate Debtor. The learned counsel for the Respondent-Corporate Debtor has submitted that the soft copy of the short written submissions has been filed and prayed for grant for couple of days to file the hard copies of the same. Time prayed for is granted.

List on 22.05.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**